

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge (OIC) Litigation

GOVERNMENT ORDER NO:- 7931- JK (LD) of 2025

DATED: - 08 - 07 - 2025

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK (LD) of 2021 dated 24.03.2021.

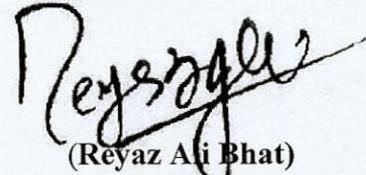
By order of Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government
Dated: 08.07.2025

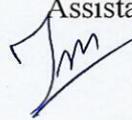
No:-LAW-OIC/07/2025

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, Home Department,
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.


(Reyaz Ali Bhat)

Assistant Legal Remembrancer



Annexure to the Government Order No. 7931- JK (LD) of 2025 dated 08.07.2025.

S No.	Title of the Case	OIC
1	FIR No. 251/2020 P/S Qazigund U/S 8/15/20 NDPS Act.	Sh Mansoor Ayaz, SDPO Qazigund, Contact No. 941906629
2	FIR No. 117/2010 of P/S Doda U/S 467/468/471/409/420 RPC titled State through P/S Doda Vs Mohd Sahfi.	Sh. Ajay Anand, Dy SP Hqrs, Doda
3	FIR No. 228/2019 of P/S Domana U/S 452/376 RPC titled State through P/S Domana Vs Om Prakash.	Sh. Mudasir Hussain, Dy. SP, SDPO Domana
4	FIR No. 111/2014 of P/S Mendhar U/S 307/452/147/148/382/149 RPC titled State through P/S Mendhar Vs Sarfaraz Ahmed & Others	Sh. Tusif Ahmad, DySP, SDPO Mendhar
5	OA No. 348/2025 titled Shiva Charak VS UT of J&K & Others.	Sh. Kuljeet Singh, Dy.SP UAPA Cell PHQ
6	FIR No. 157/2023 of P/S Domana U/S 328 IPC titled UT of J&K Vs Rajni Devi.	Sh. Mudasir Hussain, DySP, SDPO Domana
7	FIR No. 24/2014 of P/S Mandi U/S 498-A/323/316 RPC titled State Vs Saleem Ahmed & Another.	Sh. Neeraj Sharma, DySP, Hqrs Poonch
8	FIR No. 97/2024 of P/S Ramsoo U/S 376/506 IPC, 3/4 POCSO Act & 66/67 IT Act titled Angrez Singh Vs UT of J&K.	Sh. Manjeet Singh DySP, SDPO Banihal
9	FIR No. 264/2021 of P/S Shopian u/s 19/39 UAPA.	Sh. Imtiyaz Ahmed, DySP Hqrs Shopian

Neeraj Sharma

Im